

Shaw Wallace and Company, Calcutta. Government's intervention was sought and one of the forms of this intervention suggested was taking over the management of the company.

The matter is now being investigated by the Enforcement Directorate of the Government of India. The Department of Company Affairs have issued an order on 18-12-72 u/s 250(4) of the Companies Act that any transfer of the major non-resident shareholding shall be void for a period of three years.

#### Compensation to Shareholders of Textiles Mills by National Textile Corporation

5050. SHRI M. RAM GOPAL REDDY: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether National Textile Corporation has decided not to provide compensation to the shareholders of the textile mills taken over by the Corporation; and

(b) if so, the justification for such a decision?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI PRANAB KUMAR MUKHERJEE): (a) and (b). Government have taken over only the management of some textile undertakings under the provisions of the Industries (Development and Regulation) Act, 1951 and the Sick Textile Undertakings (Taking over of Management) Act, 1972. These undertakings have not so far been acquired by Government. There is, therefore, no question of payment of compensation to the shareholders of such undertakings at present.

#### Use of Industrial Waste

5051. SHRI M. RAM GOPAL REDDY: Will the Minister of

SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the recently held seminar on "materials science and technology" recommended the establishment of central body for materials and optimum use of industrial waste; and

(b) if so, the decision of Government in this regard?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): (a) Yes, Sir.

(b) Government will take a view on the recommendation when it is formally submitted to it.

अस्पृश्यता निवारण (अपराध) अधिनियम के अन्तर्गत चलाये गये मुकदमों

5052. श्री धनशाह प्रधान : क्या गृह मंत्री यह बताने की कृपा करेंगे कि वर्ष 1971-72 में अस्पृश्यता निवारण (अपराध) अधिनियम के अधीन, राज्यवार, कितने मुकदमों चलाये गये ?

गृह मंत्रालय तथा कानूनी विभाग में राज्य मंत्री (श्री राम निवास मिर्षा) : सूचना एकत्रित की जा रही है तथा सदन के पटल पर रख दी जायेगी।